

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 33611/2022

(Arising out of impugned final judgment and order dated 23-09-2022 in CRLMWP No. 13439/2022 passed by the High Court Of Judicature At Allahabad)

GOLDI & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.17325/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.17327/2023-EXEMPTION FROM FILING O.T. and IA No.17324/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 02-02-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s)

Mr. Ashutosh Yadav, Adv.
Mr. Yadav Narendra Singh, AOR
Mr. Rajiv Kumar Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice, returnable within four weeks.

In addition to normal mode of service, liberty is granted to serve the Standing Counsel for the Respondent-State.

Until further orders, it is directed that no coercive steps be taken against the petitioners.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)

